

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.671/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> January 2018, 10.30 A.M

Name of the Company	Manoraj Investments Limited		
Under Section	14 (1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MANOJ BANTHIA, Pcs  
2. NEHA SOMANI, Pcs  
3. BIDISHA ACHARI, Pcs

Applicant

Somani

1/1/2018

ORDER

Ld. Pr. CS for the petitioner is present.

Heard. Admit.

Petitioner is directed to comply with Rules 35 and 68 of the NCLT Rules, 2016. Petitioner is further directed to serve a copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

Reply may be filed within 30 days from the date of service of notice.

PARLIAMENT OF INDIA  
COMMITTEE OF PUBLIC EXPENSES

List it on 27/02/2018.

Sd  
(Jinan K.R.)  
Member (J)

Sd  
(V.P.Singh)  
Member (J)